

1	2	3	4	5	6	7	8
2. Amendment Acts		315	0	0	0	315	
3. British Statutes		11	3	0	0	8	
4. War-time permanent ordinances		17	1	6	5	5	
5. Central Acts relating State List		114	0	0	0	5	109 (Action is to be taken by State Govts.)
6. Appropriation Acts		700	0	700	0	0	
7. Reorganisation Acts'		35	0	27	1	7	
8. Laws applicable to High Courts		12	0	5	0	7	
9. Personal Laws		12	0	12	0	0	
TOTAL		1382	17	822	09	415	119

Statistics of balance action pending for repeal

1. Acts recommended for repeal	1382
2. Acts repealed so far (col. 7) (-)	415
3. Acts decided not to be repealed (Col. 5) (-)	822
4. Action to be taken by State Govt. (109 + 6 out of 166 Central Acts) (-)	115
5. Acts repealed in the list of 166 Central Acts (-)	4
Balance action pending	26

Disclosure of assets by Judges

1925. SHRIMATI RENUBALA PRADHAN:

SHRI MANGALA KISAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the names of Judges including the Chief Justice of India and the assets declared by them;
- (b) whether Government proposes an enquiry into their disproportionate assets, if any; and
- (c) whether it would amount to encroachment into the independence of judiciary?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) The information has been posted by the Supreme Court and some of the High Courts on their website.

(b) and (c) The Government is considering to bring in a comprehensive legislation on the issue of accountability of Judges wherein it is also proposed to deal with the subject of declaration of assets by Judges without encroaching upon the independence of the judiciary.

Restatement of laws

1926. SHRI JABIR HUSAIN:

DR. T. SUBBARAMI REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether, in a note exchanged at a meeting of Chief Justices of High Courts held at the Supreme Court, Judges have complained that Centre must deliver on its promise to set up more courts as burden of cases is increasing day-by-day;

(b) whether the Chief Justice of India has constituted a committee of Judges to bring out an authoritative series of 'Restatement of Laws' on about 100 topics to remove ambiguities surrounding legal principles and their applicability for their better adaptation to social needs; and

(c) if so, to what extent it has identified subjects for preparation of restatement of laws?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) Government has not received any such information.

(b) Yes, Sir. The Hon'ble Chief Justice of India who is an Ex-Officio President of the Indian Law Institute has constituted a Restatement of Law Project Committee consisting of Judges, senior advocates and academicians to undertake a research project on Restatement of Law on various topics.

(c) The Restatement of Law Project Committee has initially selected following three subjects as a pilot project in order to create models for future use:

(i) The Legislation Privileges

(ii) Contempt of Court

(iii) Public Interest Litigation

Electronic storage of records

1927. SHRI VIJAY JAWAHARLAL DARDA:

SHRI JESUDASU SEELAM:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether abnormal increase in bulk paperwork relating to pending cases in High Courts requires additional accommodation, especially in Punjab and Haryana High Court;

(b) if so, whether electronic storage would be resorted to, and extensive efforts made to weed out records which are not vital for final disposal of such cases; and